DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

TECHNICAL ASSOCIATES INFRAPOWER LIMITED

Registered Office: 8th KM Faizabad Road, Post R S M Nagar, Lucknow - 226016.

OPEN OFFER FOR ACQUISITION OF 26,440 (TWENTY SIX THOUSAND FOUR HUNDRED FORTY ONLY) EQUITY SHARES FROM THE EQUITY SHAREHOLDER OF TECHNICAL ASSOCIATES INFRAPOWER LIMITED, ("TARGET COMPANY") BY DWARKA GOODS PRIVATE LIMITED ("ACQUIRER")

This Detailed Public Statement (**"DPS"**) is being issued by VC Corporate Advisors Pvt. Ltd., the Manager to the Offer (**"Manager"**), on behalf of the Acquirer i.e., Dwarka Goods Private Limited, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**"SEBI (SAST) Regulations"**) pursuant to the Public Announcement (**"PA"**) filed on 30.05.2013 with the UP Stock Exchange Limited (**"UPSE"**), the Securities and Exchange Board of India (**"SEBI"**) and the Target Company in terms of regulation 3(1) & 4 of the SEBI (SAST) Regulations.

I. THE ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT DWARKA GOODS PRIVATE LIMITED ("ACQUIRER"/"DGPL"):

(i) DGPL having its registered office at 101/1/2/1 B. T. Road, Kolkata 700090 was incorporated under the provisions of the Companies Act, 1956 on 28.04.2009 as a Private Limited Company by the Registrar of Companies, West Bengal. The Corporate Identity Number (CIN) of DGPL is U52300WB2009PTC134769. DGPL has been incorporated to carry on the business of trading, buying, selling, marketing, net marketing, indenting agents, wholeselling, retailing, consignor, supplying, distributor, dealer of various types of goods and products. Presently DGPL is not engaged in any business activity.

(ii) DGPL has been promoted by Mr. B. C. Khaitan. The shareholding pattern of DGPL as on date is as under :

Sr. No.	Name of the shareholder	No. of Shares Held	No. of Shares
1.	Lokenath De	9,000	3.83%
2.	Santosh Kejriwal	700	0.30%
3.	Ashok Kejriwal	700	0.30%
4.	Sangita Agarwal	700	0.30%
5.	Rukmani Devi Agarwal	700	0.30%
6.	Pawan Kumar Agarwal	700	0.30%
7.	Dinesh Kumar Agarwal	700	0.30%
8.	Dinesh Kumar Agarwal HUF	700	0.30%
9.	Ashok Kejriwal HUF	700	0.30%
10.	Pawan Kumar Agarwal HUF	400	0.17%
11.	Lalita Steel Industries Pvt. Ltd.	1,00,000	42.55%
12.	Ortem Consultant Pvt. Ltd.	56,000	23.83%
13.	Rhino Investment Pvt. Ltd.	40,000	17.02%
14.	Steel Syndicate Pvt. Ltd.	20,000	8.51%
15.	Ramesh Kumar Saraogi	4,000	1.70%
	Total	**2,35,000**	**100.00%**

(iii) There are no partly paid up shares in DGPL.

(iv) The present Board of Directors of DGPL comprises of Mr. B. C. Khaitan, Mr. Rajya Vardhan Kajaria, Mr. Ramesh Kumar Saraogi, Mr. Dilip Kumar Agarwal and Mr. Loknath De. DGPL doesn't belong to any group.

(v) There is no Person Acting in Concert (**"PAC"**) along with the Acquirer.

(vi) The shares of DGPL are not listed on any stock exchange.

(vii) Apart from 13,01,024 (Thirteen Lacs One Thousand Twenty Four Only) equity shares which the Acquirer intend to acquire through Share Purchase Agreement (**"SPA"**) dated 30.05.2013, the Acquirer do not hold any equity shares/ voting rights of TAIL as on date of this DPS.

(viii) DGPL including its directors, promoters & key employees doesn't have any relationship &/or interest in the Target Company including with its directors, promoters & key employees.

(ix) DGPL and its directors have not been prohibited by SEBI from dealing in securities in terms of direction issued u/s 11B of the SEBI Act as amended or under any other Regulations made under the SEBI Act.

(x) Brief audited Financial Information of DGPL as per the audited accounts for the year ended to 31.03.2011, 31.03.2012 and 31.03.2013 are as follows:

(Rs. in Lacs)

Particulars	For the year ended 31.03.2011 (Audited)	For the year ended 31.03.2012 (Audited)	For the year ended 31.03.2013 (Audited)
Total Revenue	7.08	Nil	Nil
Net Income i.e. Profit/ (Loss) After Tax	0.007	(0.41)	(0.17)
EPS	0.05	(2.72)	(1.12)
Net worth / Shareholder' Funds	5.97	5.57	5.43

Source: Audited Annual Accounts received from Statutory Auditors of DGPL

B. INFORMATION ABOUT THE SELLERS:

B.1. The details of the Sellers are as follows:

Name of the Sellers	Address of Sellers	No. and % age of Shares/Voting Rights held before entering into the SPA dated 30.05.2013	No. and % age of Shares/Voting Rights proposed to be sold through the SPA dated 30.05.2013
Vishnu Agarwal	1, Krishna Colony, Faizabad Road, Lucknow - 226006	76,140 (4.26%)	5,000 (0.28%)
Saroj Agarwal	1, Krishna Colony, Faizabad Road, Lucknow - 226006	91,640 (5.13%)	5,000 (0.28%)
Vinarma Agarwal	1, Krishna Colony, Faizabad Road, Lucknow - 226006	96,317 (5.39%)	5,000 (0.28%)
V. Agarwal & Others (HUF)	1, Krishna Colony, Faizabad Road, Lucknow - 226006	119,205 (6.67%)	110,000 (6.16%)
Vibhu Agarwal	1, Krishna Colony, Faizabad Road, Lucknow - 226006	375,600 (21.03%)	175,000 (9.80%)
Chinhat Land & Finance Company Pvt. Ltd.	8 KM Faizabad Rd, Ismailganj, Lucknow - 226015	249,535 (13.97%)	249,535 (13.97%)
Vibhu Enterprises Pvt. Ltd.	8 KM Faizabad Rd, Ismailganj, Lucknow - 226015	283,350 (15.86%)	283,350 (15.86%)
Vinamra Fin Lease & Investment Pvt. Ltd.	8 KM Faizabad Rd, Ismailganj, Lucknow - 226015	226,970 (12.71%)	226,970 (12.71%)
Agarwal Fin Lease & Investment Pvt. Ltd.	8 KM Faizabad Rd, Ismailganj, Lucknow - 226015	241,169 (13.50%)	241,169 (13.50%)
Total		**17,59,926 (98.52%)**	**13,01,024 (72.83%)**

B.2. The Sellers form part of the Promoter Group of the Target Company. They do not belong to any group.

B.3. None of Sellers as mentioned above has been prohibited by the SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act, 1992, as amended or under any other Regulations made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY:

C.1. Technical Associates Infrapower Limited ("TAIL") was originally incorporated under the provisions of the Companies Act, 1956 on 29.12.1984 as a Public Limited Company under the name and style "Technical Associates Drugs Limited" with the Registrar of Companies, Uttar Pradesh. The Target Company received certificate of commencement of business on 15.02.1985. The CIN of the TAIL is L45208UP1984PLC006925. Presently the registered office of the Target Company is situated at 8th KM Faizabad Road, Post R S M Nagar, Lucknow - 226016, Tel. No: (0522) 405 3600, Fax No: (0522) 405 3601 and E-mail Id: contact@techasso.com.

C.2. The Authorised Share Capital of TAIL is Rs. 2,00,00,000 comprising of 40,00,000 Equity Shares of Rs. 5/- each. The Issued, Subscribed & Paid-up Capital of the TAIL is Rs. 89,31,830/- comprising of 17,86,366 fully paid-up equity shares of Rs. 5/- each. TAIL is yet to establish connectivity with both National Securities Depository Limited (NSDL) and Central Depositories Services (India) Limited (CDSL). No shares are subject to any lock in obligations.

C.3. As on date the Target Company does not have partly paid-up equity shares. There are no outstanding warrants or option or similar instrument, convertible into equity shares at a later stage. No shares are subject to any lock in obligations.

C.4. The equity shares of TAIL are listed at UP Stock Exchange Limited ("UPSE") only.

C.5. Brief audited Financial Information of the Target Company for the year ended 31st March, 2011, 31st March, 2012 and 31st March 2013 are as follows: **(Rs. in Lacs)**

Particulars	For the year ended 31.03.2011 (Audited)	For the year ended 31.03.2012 (Audited)	For the year ended 31.03.2013 (Audited)
Total Revenue	27.85	1.50	1.50
Net Income i.e. Profit/ (Loss) After Tax	22.31	1.20	1.23
EPS	1.25	0.07	0.07
Net worth / Shareholder' Funds	87.60	88.81	90.03

Source: Audited Annual Accounts received from Statutory Auditors of TAIL.

C.6. The present Board of Directors of TAIL is Mr. Vishnu Agarwal, Mr. Vibhu Agarwal and Mr. Vinamra Agarwal.

D. DETAILS OF THE OPEN OFFER:

D.1. The Acquirer is making an Open Offer to acquire 26,440 equity shares of Rs. 5/- each representing 1.48% of total equity and voting share capital of the Target Company, at a price of Rs. 5/- (Rupees Five Only) per equity share (the "Offer Price") payable in cash (the **"Offer"** or **"Open Offer"**), subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the shareholders of the Target Company. The total Promoter/ Promoter Group Shareholding in the Target Company is 17,59,926 equity shares (98.52%), out of which 13,01,024 equity shares (72.83%) were sold through the SPA dated 30.05.2013. Pursuant to Regulation 7(6) of the SEBI (SAST) Regulations, the balance 4,58,902 equity shares (25.69%) with the Sellers are ineligible to be offered in the Open Offer. Thus, the Offer size is restricted to 1.48% of the voting capital (remaining 26,440 equity shares) as against 26% voting capital as required under the SEBI (SAST) Regulations. The remaining shareholding of the Sellers i.e., 4,58,902 equity shares (25.69%) shall be classified under Public Category after completion of the Open Offer formalities.

D.2. This Open Offer is being made to all the equity shareholders of the Target Company as on 08.07.2013 (**"Identified Date"**), other than parties to the SPA.

D.3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order.

D.4. As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of the Open Offer. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals.

D.5. This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations and not a Competitive Bid in terms of the Regulation 20 the SEBI (SAST) Regulations.

D.6. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

D.7. The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

D.8. The equity shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all the rights attached to including all the rights to dividend, bonus, and right offer declared thereof.

D.9. This Offer is subject to receipt of statutory and other approvals as mentioned in Schedule VI of this DPS. In terms of regulation 23(1)(a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, the Open Offer will stand withdrawn.

E. The Acquirer do not have any plans to dispose off or otherwise encumber any significant assets of the Target Company or its subsidiary in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertake that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

F. Pursuant to this Offer, the public shareholding in the Target Company will not get reduced to less than the minimum public shareholding of 25% of the total paid-up capital of the Company, required as per the Securities Contracts (Regulation) Rules, 1957 as amended and the Listing Agreement.

II. BAKGROUND TO THE OFFER

(i) The Acquirer has entered into a Share Purchase Agreement dated 30.05.2013 with the present Promoter/ Promoter Group of the Target Company to acquire from them in aggregate 13,01,024 (Thirteen Lacs One Thousand Twenty Four Only) equity shares of Rs. 5/- each representing 72.83% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs. 2/- per fully paid-up equity share payable in cash (**"Negotiated Price"**) for a total consideration of Rs. 26,02,048/- (Rupees Twenty Six Lacs Two Thousand Forty Eight Only). Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirer in compliance with the regulation 3(1) & 4 of the SEBI (SAST) Regulations.

(ii) This Open Offer is for acquisition for the remaining public shareholding of the Target Company constituting 1.48% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirer shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

(iii) Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intend to make changes in the management of the Target Company.

(iv) The object of acquisition is to acquire substantial shares/voting rights accompanied with change in management and control of the Target Company. The Acquirer reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be effected, will be in accordance with the laws applicable. The Acquirer may reorganize and/or streamline various businesses for commercial reasons and operational efficiencies.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	Dwarka Goods Private Limited: No. of Equity Shares	Dwarka Goods Private Limited: % of Shares / Voting Rights
1.	Shareholding before PA, i.e. 30.05.2013	Nil	0.00%
2.	Shareholding on the PA date as acquired through SPA dated 30.05.2013	13,01,024	72.83%
3.	Shares to be acquired in the Open Offer (assuming full acceptances)*	26,440	1.48%
4.	Shares acquired between the PA date and the DPS date	Nil	0.00%
5.	Post Offer shareholding (**) (On Diluted basis, as on 10th working day after closing of tendering period)	13,27,464	74.31%

** Assuming all the equity shares which are offered are accepted in the Open Offer.*

The Acquirer does not hold any equity shares in the Target Company before the execution of the SPA.

IV. OFFER PRICE :

(i) The equity shares of TAIL are listed at UPSE. Since there has been no trading in the equity shares of the Target Company for the last many years, the equity shares are deemed to be infrequently traded within the meaning of explanation provided in terms of regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011 and therefore the Offer Price has been determined taking into account the parameters as set out under regulation 8(2) of the SEBI (SAST) Regulations, 2011, as under:

Sr. No.	Particulars	Price (In Rs. per share)
1.	Negotiated Price under the SPA	Rs. 2/- per equity share
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA.	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA.	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period.	Not Applicable
5.	**Other Financial Parameters as at 31st March, 2013:**	
	(a) Return on Net Worth (%)	1.36
	(b) Book Value Per Share	5.04
	(c) Earnings Per Share	0.07

Mr. K. L. Agarwal, Partner of M/s. Agarwal Sultania & Associates (Firm Registration No. 323364E & Membership No. 015023), Chartered Accountants, having office at 32, B. B. D. Bag (South), Kolkata 700 001 vide certificate dated 30.05.2013 has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the fair value of the equity shares of Target Company is Rs. 3.22 per share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 5/- per equity share is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations.

(ii) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

(iii) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with regulation 18 of the SEBI (SAST) Regulations and all other applicable provisions of the SEBI (SAST) Regulations.

(iv) If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

(i) The Acquirer has adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of its own sources/ net worth and no borrowings from any Bank and/ or Financial Institutions are envisaged. Mr. K. L. Agarwal, Partner of M/s. Agarwal Sultania & Associates (Firm Registration No. 323364E & Membership No. 015023), Chartered Accountants, having office at 32, B. B. D. Bag (South), Kolkata 700 001 has certified vide certificate dated 30.05.2013 that sufficient resources are available with the Acquirer for fulfilling the obligations underthis "Offer" in full.

(ii) The maximum consideration payable by the Acquirer assuming full acceptance of the Offer would be Rs. 1,32,200/- (Rupees One Lac Thirty Two Thousand Two Hundred Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, the Acquirer have opened an Escrow Account under the name and style of "TAIL OPEN OFFER ESCROW ACCOUNT" with HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020 ("Escrow Banker") and made therein a cash deposit of Rs. 1,32,500/- (Rupees One Lac Thirty Two Thousand Five Hundred Only) being more than 100% of the total consideration payable in the Open Offer, assuming full acceptance.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow Account to the exclusion of all others and been duly empowered to realize the value of the Escrow Accounts in terms of the SEBI (SAST) Regulations.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

(i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

(ii) As on the date of this DPS, there are no other statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) The Acquirer, in terms of regulation 23 of the SEBI (SAST) Regulations, will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared.

(iv) In case of delay in receipt of any statutory approval, the SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(v) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	30.05.2013	Thursday
Publication of Detailed Public Statement in newspapers	06.06.2013	Thursday
Last date of a Competing Offer	27.06.2013	Thursday
Identified Date*	08.07.2013	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	15.07.2013	Monday
Last date by which Board of the Target Company shall give its recommendation	18.07.2013	Thursday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	19.07.2013	Friday
Date of commencement of tendering period	22.07.2013	Monday
Date of closing of tendering period	02.08.2013	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	20.08.2013	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

(i) All owners of Equity Shares (except the Acquirer and the parties to the SPA), registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(ii) Persons who have acquired the Equity Shares of the Target but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to ABS Consultant Pvt. Ltd ("Registrar to the Offer") at the address mentioned below so as to reach the Registrar to the Offer on or before 02.08.2013 (i.e. the date of closing of the tendering period). Registered shareholders should sent their application containing full details, viz, name, address, number of shares held, number of shares offered, distinctive nos. and folio no. together with the Original Share Certificate/s and valid transfer deeds.

(iii) Shareholders of the Target Company who have sent their equity shares for transfer should submit Form of Acceptance duly completed and signed, copy of letter sent to Target Company (for transfer of said shares) and acknowledgement received thereon and valid share transfer form.

(iv) In case of non-receipt of Letter of Offer alongwith a form of acceptance cum acknowledgement, shareholders may download the same from the SEBI`s website, www.sebi.gov.in, or obtain a copy of the same from the Manager to the Offer on providing suitable documentary evidence of acquisition of the said shares.

(v) The Registrar to the Offer will hold in trust the Share Certificate(s), Form of Acceptance and the transfer deed(s) on behalf of the shareholders of the Target Company who have accepted the Offer, until the Drafts for the consideration and/or the unaccepted equity shares/ share certificates are despatched/ returned.

(vi) Unaccepted share certificates, transfer forms and documents, if any, will be returned by registered post at the Shareholder's/unregistered owner's sole risk to the sole/ first Shareholder.

(vii) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

(i) The Acquirer and its directors accept full responsibility jointly and severally for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

(ii) The Acquirer has appointed ABS Consultant Pvt. Ltd., as the Registrar to the Offer, having office at Stpehen House, Room No. 99. 6th floor, 4, B.B.D. Bag (East), Kolkata 700 001, Ph : (033) 2230 1043 / 2243 0153, Fax : (033) 2243 0153. The Contact Person is Mr. Vijay Sharma.

(iii) The Acquirer has appointed VC Corporate Advisors Private Limited as Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations.

(iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No. 2C,
Kolkata-700 013
Phone No: (033) 2225-3940
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

ON BEHALF OF ACQUIRER:

For Dwarka Goods Private Limited

Sd/-

Director

Place : Kolkata **Date : 06.06.2013**